

ST/60826/2018, ST/238/2012, ST/51907/2015, E/60342-60344/2018, ST/61011/2018
ST/60983/2018, ST/53598/2015, E/60545/2019, ST/60329/2018

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Appeal No. ST/60826/2018**

[Arising out of OIA No. LUD-EXCUS-001-APP-596-604-18 DATED 09.03.2018  
passed by the Commissioner (Appeals) of Central Excise & Customs, Ludhiana]

**Daman Cable**

S. U. S. Nagar Ludhiana

**: Appellant (s)**

Vs

**CCE & ST- Ludhiana**

F-Block Rishi Nagar

**: Respondent (s)**

**WITH**

**Appeal No. ST/238/2012**

[Arising out of OIA No. 342-343/CE/LDH/2011 DATED 28.10.2011 passed by the  
Commissioner (Appeals) of Central Excise & Customs, Chandigarh]

**Appeal No. ST/51907/2015**

[Arising out of OIA No. LUD-EXCUS-000/APP0314-15 DATED 02.01.2015 passed  
by the Commissioner (Appeals) of Central Excise & Customs, Chandigarh]

**Appeal No. E/60342-60344/2018**

[Arising out of OIA-JAL-EXCUS-001-APP-164-170-17-18 dt. 29/12/2017 passed by  
the Commissioner (Appeals) of Central Excise & Customs, Ludhiana]

**Appeal No. ST/61011/2018**

[Arising out of OIA-LUD-EXCUS-001-APP-894-17-18 dt. 28/03/2018 passed by the  
Commissioner (Appeals) of Central Excise & Customs, Ludhiana]

**Appeal No. ST/60983/2018**

[Arising out of OIA-LUD-EXCUS-001-APP-575-2018 dt. 08.03.2018 passed by the  
Commissioner (Appeals) of Central Excise & Customs, Ludhiana]

**Appeal No. ST/53598/2015**

[Arising out of OIA-LUD-EXCUS-000-APP-53-56-15-16 dt. 03.07.2015 passed by the  
Commissioner (Appeals) of Central Excise & Customs, Chandigarh]

**Appeal No. E/60545/2019**

[Arising out of OIO-09-CE-COMMR-PKL-R-S-2018-19 dt. 31.01.2019 passed by the  
Commissioner of Goods & Service Tax, Panchkula]

**Appeal No. ST/60329/2018**

[Arising out of OIA-APPL-ST-PKL-209-2017 dt. 25.12.2017 passed by the Commissioner  
(Appeals) of Central Excise & Service Tax, Panchkula]

**R K International**

**Ashwani Saini Govt. Contractor**

**GNA Axlies Ltd.**

**Cantonment Board**

**Yadwinder singh**

**P s colour Centre**

**: Appellant (s)**

ST/60826/2018, ST/238/2012, ST/51907/2015, E/60342-60344/2018, ST/61011/2018  
ST/60983/2018, ST/53598/2015, E/60545/2019, ST/60329/2018

**Haryana Forest Development Corporation Ltd.  
Vikas Gupta**

Vs

**CCE & ST- Ludhiana  
CCE & ST, Jalandhar  
CCE & ST, Panchkula**

**: Respondent (s)**

APPEARANCE:

None for the Appellant

Ms. Shivani, Shri Ravinder Jangu, Ms. Geetika, Authorised Representative for  
the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)  
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60005-60015 / 2023**

Date of Hearing:13.02.2023

Date of Decision:13.02.2023

**Per : S. S. GARG**

Ld. Departmental Representatives for the Revenue submit that the appellants have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made the Id. DRs, the appeals are dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.